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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\# **CNR No. DLHC010505272026**

\+ CRL.M.C. 7902/2026, CRL.M.A. 32987-32989/2026

SUKESH CHANDRASHEKHAR @ SUKASH .....Petitioner

Through: Mr. Ankit Jain, Senior Advocate with Mr. Anand Malik, Mr. Kunal Narwal, Mr. Aditya Chauhan, Ms. Ananya Chandra and Ms. Kanishka Shukla, Advocates.

versus

THE STATE NCT OF DELHI .....Respondent

Through: Mr. Yudhvir Singh Chauhan, APP for State with Mr. Narendra Kumar, Advocate.
S.I. Ravinder Kr., DSC/Crime Branch, P.S. Chanakyapuri, Delhi.

CORAM:
HON'BLE MR. JUSTICE SANJEEV NARULA

O R D E R

% 16.10.2026

1. The present petition under Section 528 read with Section 430(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023, assails the order dated 6th October, 2026, passed by the Additional Sessions Judge-06 (Central), Tis Hazari Courts, Delhi, in Criminal Appeal No. 482/2026, whereby the Petitioner's application seeking stay of operation of the judgment of conviction dated 20th August, 2026 and the order on sentence dated 29th August, 2026, pending disposal of the said appeal, was dismissed.

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2. At the outset, Mr. Ankit Jain, Senior Counsel for the Petitioner, submits that the Petitioner has already undergone the sentence awarded pursuant to the judgment of conviction dated 20th August, 2026. The said judgment, along with the order on sentence dated 29th August, 2026, is presently under challenge before the Appellate Court. He submits that the Petitioner' grievance primarily concerns the findings recorded against him and certain adverse observations and expressions employed by the Trial Court, which may prejudice him in other pending criminal proceedings.

3. Having considered the submissions, this Court is of the view that, since the appeal against the judgment of conviction is already pending, the Petitioner's objections to the findings recorded therein, including the adverse observations and expressions used by the Trial Court, are matters which ought to be examined by the Appellate Court. It would, therefore, not be appropriate for this Court, in exercise of its jurisdiction under Section 528 of the BNSS, to undertake an examination of those findings at this stage, as any observations made herein may prejudice the independent consideration of the appeal on its merits. No case for stay of conviction judgment is made out.

4. Accordingly, the present petition is disposed of, leaving it open to the Petitioner to raise all contentions before the Appellate Court, which shall consider the same in accordance with law, uninfluenced by any observations made in the present order.

SANJEEV NARULA, J

OCTOBER 16, 2026/*hc*

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